

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA  
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI, DATED: 2.8.1979

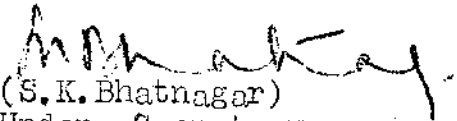
NOTIFICATION  
INCOME TAX

No. 2956 (F.No.261/27/78-ITJ): In exercise of the powers conferred by sub-section(1) of Section 122 of the Income-tax Act, 1961( 43 of 1961) and all other powers enabling it in this behalf, the Central Board of Direct Taxes, New Delhi hereby makes the following amendments in the Schedule appended to its Notification No.2475 dated the 22nd August, 1978(F.No.261/27/78-ITJ), as amended from time to time.

In the said Schedule against entry "5. Appellate Assistant Commissioner, A-Range, Jabalpur" there shall be added the following under column No.2:-

14. Income-tax Officer, A-Ward, Jabalpur.

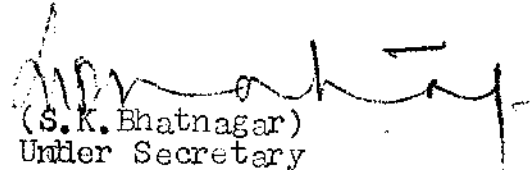
This notification shall take effect from 1.8.79.

  
(S.K. Bhatnagar)  
Under Secretary

Central Board of Direct Taxes

Copy to:-

1. The Commissioner of Income-tax, Madhya Pradesh-II, Bhopal.  
with 15 spare copies.
2. The Registrar, Income-tax Appellate Tribunal, Bombay.
3. A.D.I.(R.S.&P) (BULLETIN)-New Delhi, - 5 copies.
4. Ad-VI Section/E. D. Section.

  
(S.K. Bhatnagar)  
Under Secretary

Central Board of Direct Taxes

Varghese